BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 638.

Dated: 17 FEB 1995

APPLICATION NO: 629 of 1994.

APPLICANTS:- Ranvir Singh, V/S.

RES PONDENTS: - Secretary, Ministry of Home Affairs, New Delhi and five others.,

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- 1. Sri.K.Ramadasan, Advocate, No.306, Subedarchathram Road, Bangalore-560 009.
- 2. Sri.M.S. Padmarajaiah, Senior Central Govt.Stng.Counsel, High Court Bldg, Bangalore-1.

Subject:- Ferwarding of cepies of the Order passed by the Central Administrative Tribunal, Bangalers.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on O8-O2-1995.

Issuedon

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DEPUTY REGISTRAR JUDICIAL BRANCHES.

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CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

ORIGINAL APPLICATION No.629/1994

WEDNESDAY, THIS THE 8TH DAY OF FEBRUARY, 1995

SHRI JUSTICE P.K. SHYAMSUNDAR .. VICE CHAIRMAN

SHRI T.V. RAMANAN .. MEMBER (A)

Ranvir Singh, S/o Sri Nanak Chand, aged about 31 years, Hindi Pradhyapak, Door No.1332, Choudappa Garden, Kaval Byrasandra, P.O. R.T. Nagar, Bangalore - 560 032.

Applicant

(By Advocate Shri K. Ramadasan)

Vs.

- Union of India, by its Secretary, Ministry of Home Affairs, North Block, New Delhi - 110 011.
- 2. Ministry of Home Affairs, Dept. of Official Language, Hindi Teaching Scheme and Central Hindi Training Institute, 7th Floor, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi - 110 003. represented by its Director.
- Administrative Officer,
 Ministry of Home Affairs,
 Dept. of Official Language,
 Central Hindi Training Institute,
 7th Fàcor, Paryavaran Bhavan,
 CGO Complex, Lodhi Road, New Delhi-110 003.
- 4. Deputy Director (West), Ministry of Home Affairs, Official Language Services and Training Division, Dept. of Official Language, Hindi Teaching Scheme, Commerce House, III Floor, Carrimbhoy Road, Ballard Estate, Bombay - 400 038.
- 5. Assistant Director,
 Ministry of Home Affairs,
 Dept. of Official Language,
 Hindi Teaching Scheme,
 89/1, J.C. Road,
 Bangalore 560 002.

Respondents



6. Ministry of Home Affairs, Dept. of Official Language, Hindi Teaching Scheme, 89/1, J.C. Road, Bangalore-560 002. represented by Officer in overall charge.

Respondents

(By Advocate Shri M.S. Padmarajaish, Senior Central Govt. Stg. Counsel).

ORDER

Shri Justice P.K. Shyamsundar, Vice Chairman:

We have heard herein Shri K. Ramadasan for the applicant and Shri M.S. Padmarajaiah, the learned standing counsel. We direct admission of this application and proceed to dispose it of as follows:

This application arises from an order transferring the 2. applicant from Bangalore to Gulbarga where he has since joined and is functioning as such. The applicant is said to be a Hindi teacher in the Department of Official Languages, Ministry of Home Affairs. We are told, the nature of work he does is to go round various offices, induce people to learn Hindi by teaching them in Hindi. Apparently, the nature of the job entailed contacting a number of people including women. It transpires from the records which he has himself produced, there was more than one complaint against him from members of some of the Institutions wherein he had gone to propogate Hindi, alleging that he had been misbehaving with them. In that context, we have a communication from one of the Institutions the applicant had visited for propogating Hindi vide Annexure-A1. is also one more complain at Annexure-A3 which shows that he had similarly misbehaved at the Bank of Baroda as also at ISRO centre. Apparently, the applicant was not kept unaware of these complaints made against his conduct as he appears to have also taken steps to refute them. However, the department did not think it appropriate to take any disciplinary action or referring those complaints to the

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and is dismissed. Even so, Shri Ramadasan, however, insists that the department should hold an enquiry regarding the allegations levelled against his client by some members of the fairer sex. The department has so far refrained from taking any action in the matter. But, it can always change its mind and decide to hold an enquiry and is certainly free to do so. But, this application which fails stands dismissed. No costs.

Sd/-

(T.V. RAMANAN)
MEMBER (A)

58/-

(P.K.SHYAMSUNDAR)
VICE CHAIRMAN



Soction/Officer
Central Administrative Tribunal

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- It is well known, our jurisdiction in these matters of transfer is very limited. It extends only to enquire whether the transfer orders have emanated from the appropriate quarters and is not permeated by any malafides. Admittedly, the transfer order in this case is passed by the competent authority and there are also no allegations of malafide as well.
- 4. Shri Ramadasan says that his client was transferred on the basis of some trumped up complaints against him and that instead of subjecting to a disciplinary enquiry, he has been transferred to an inconvenient place. He invites our attention to one or two communications sent by the applicant to the departmental head asking that an enquiry into the alleged complaints made against him by individuals or organisations where he had go me to propogate Hindi be held and he be given an opportunity to vindicate himself.
- strong protestations against the allegations made seeking to tarnish his image and reputation. But, then, what he seems to over-look is the fact that if there is an inquiry, he will be worse off than what he has presently suffered which is a mere transfer from Bangalore to Gulbarga. It could have been done even otherwise than a complaint. We are told, he has been in Bangalore for more than three years and every Govt. servant must expect to be transferred after a minimum period of stay. It is for the Govt. to decide whom, when and where

to transfer and all that is not our concern or jurisdiction to interest with such transfers. This application therefore fails

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